

Ö

SLP(Crl.)No. 6945 OF 2001  
ITEM No.18

Court No. 4

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6945/2001  
(From the judgement and order dated 17/08/2001 in CRLA 223/93  
of The HIGH COURT OF MADRAS)

MURUGAN & ANR.

Petitioner (s)

VERSUS

STATE BY PUB.PROSECUTOR, TAMIL NADU &ANR  
( With Appln(s). for exemption from filing O.T. and bail )  
( With Office Report )

Respondent (s)

Date : 10/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS  
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s)

Mr. K.K. Mani, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.

.SP2

Application for exemption from filing Official  
Translation is allowed.

Leave granted.

Issue notice.

In the meanwhile we order that appellants to be  
released on interim bail on executing a bond each for such  
amount as the trial judge may fix with two solvent sureties to  
the his satisfaction.

.SP1

(N.K. Goel)  
Court Master

(H.K. Bhatia)  
Court Master